

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/428/2020

Jabalpur, this Wednesday, the 02nd day of September, 2020

HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER
HON'BLE MS. NAINI JAYASEELAN, ADMINISTRATIVE MEMBER



Pankaj Pariyar, S/o
Shri Om Bahadur Pariyar,
aged about 25 years, Occupation-Bungalow Peon,
R/o Servant Quarter, Civil Line, Pachpedi,
Ward No. 51, Subhash Chandra Banerjee,
Jabalpur (MP), Pin 482001
Mob. No. 9039268451

-Applicant

(By Advocate –**Shri Ajay Pratap Singh**)

V e r s u s

1. Union of India, through its General Manager,
West Central Railway, Indira Market,
Jabalpur (MP), P.C. 482001

2. Principal Chief Personnel Officer,
West Central Railway,
Indira Market Jabalpur (MP), P.C. 482001

3. The Sr. Divisional Personnel Officer,
Jabalpur Division,
West Central Railway,
Jabalpur (MP), P.C. 482001

4. Mr. Harishankar Verma,
Principal Chief Operating Manager,
South Western Railway,
Rail Soudha Gadag Road,
Hubballi, Karnataka, P.C. 580023

- Respondents

(By Advocate –**Shri A.S.Raizada**)

ORDER (ORAL)**By Ramesh Singh Thakur, JM:-**

Heard.

2. This Original Application has been filed against the action of the respondents whereby the applicant is not been allowed to work as temporary railway servant as per Para 1515 of IREM-I as private bungalow at Bhopal.

3. Precisely the case of the applicant is that the private respondent No.4 was allotted with bungalow No. 25 at Jabalpur. As per policy of Bungalow peon dated 07.08.2018 and 09.08.2019, private respondent was provided with the services of applicant as T.A. D.K./Bungalow Peon on 09.08.2018.

4. It has been submitted by the applicant that he has attained the temporary status at Jabalpur and the services are satisfactory. The substitute bungalow peon entitled to continue till considered for screening for regularization. Applicant can't be discontinued at same post of bungalow peon or can be taken by officer attached with. Copies of policy dated 07.08.2008 and 09.08.2019 are attached with Annexure A-2.



5. It has been submitted by the applicant that he has been appointed on 09.08.2018 and joined on the same day as bungalow peon at Jabalpur and the applicant has been granted the status of temporary railway servant.

6. The counsel for the applicant submits that the case of the applicant is covered by the matter of Division Bench of Principal Bench of this Tribunal in O.A. No. 875/2013 decided on 13.09.2013, whereby the respondents are directed that since the applicant is willing to perform duties, directed to report duty.

7. At this stage counsel for the applicant submits that the applicant will make a detailed representation to the competent authority within a period of one week and the applicant will be satisfied if the respondents are directed to decide the same in a time bound manner.

8. We have considered the matter and we are of the view that natural justice will be met if the respondents are directed to decide the representation, which is to be made to the competent authority, in the light of the judgment passed by the Principal Bench in O.A. No. 875/2013 (**Supra**).

9. In such circumstances we direct the applicant to make a detailed representation to the competent authority of the



respondents within a period of one week and the respondents shall pass the speaking and reasoned order on the contention raised by the applicant in his representation within a period of four weeks thereafter.

10. With these observations this Original Application is finally disposed of at the admission stage itself.



(Naini Jayaseelan)
Administrative Member
rn

(Ramesh Singh Thakur)
Judicial Member